

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 114
IB-178/ND/2021

IN THE MATTER OF:

Arun Kumar Mittal	...	Applicant/Petitioner
Vs		
SPM PVC Industries Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 30.03.2021

Coram:

SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Riddhe Suri, Adv.
For the Respondent :

ORDER

Heard the submissions made by the Counsel for the Operational Creditor. The Counsel for the Operational Creditor has submitted that service under Section 8 notice is already filed in the paper book and served notice on the Corporate Debtor. The Court Officer may also E-serve, the notice in the matter on the Corporate Debtor for filing reply in the matter. Post the matter after three weeks. List on 03.05.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)

